

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/TT/2017

Subject : Approval of transmission tariff for 400 kV D/C Kameng-Balipara transmission lines alongwith associated bays at Balipara Sub-station under “North East-Northern/Western Interconnector-I” in North-Eastern Region from DOCO to 31.3.2019.

Date of Hearing : 4.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Ltd. and 7 others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri B. Dash, PGCIL
Shri Jasbir Sing, PGCIL

Record of Proceedings

The representative of the petitioner submitted as follows:-

- a. In the instant petition approval of transmission tariff of 400 kV D/C Kameng-Balipara Transmission Lines alongwith associated bays at Balipara Sub-station under “North East-Northern/Western Interconnector-I” in North-Eastern Region (hereinafter referred to as “transmission assets”) from the anticipated date of commercial operation of 31.3.2017 to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “2014 Tariff Regulations”).
- b. The instant assets were scheduled to be commissioned on 1.3.2013 as per the Investment Approval dated 27.2.2009. However, they were anticipated to be commissioned on 31.3.2017, after a time over-run of 49 months, matching with the associated generating station, i.e. Kameng HEP.



c. Invoke proviso (ii) of Regulation 4(3) the 2014 Tariff Regulations and approve the date of commercial operation of the instant assets as 31.3.2017.

d. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission observed that the instant assets have been constructed for evacuation of power of Kameng HEP. The petitioner has not submitted the status of Kameng HEP and associated bays at Kameng end. However, the petitioner has sought approval of COD from 31.3.2017 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. The Commission also observed that the transmission lines cannot be used without the bays being constructed at Kameng HEP.

3. The Commission directed the petitioner to implead Kameng HEP as a party to the proceedings and place on record the status of the generation project and the associated bays and the coordination carried out with Kameng HEP while completing the transmission line. The Commission further directed to submit the necessary certificates in compliance with Regulation 6.3A(4) of the Grid Code.

4. The Commission also directed the petitioner to submit the Auditor Certificate and revised tariff forms based on the actual commissioning of the assets on affidavit with an advance copy to the respondents by 31.5.2017. The respondents to file their reply by 16.6.2017 and the petitioner to file rejoinder, if any, by 23.6.2017. The parties were directed to comply with the above directions within the dates specified and that no extension of time will be granted.

5. The Commission directed to list the matter on 4.7.2017.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

